

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1969 of 2020

1. Sujeet Kumar Sharma
2. Sumit Kumar @ Sumit Yadav
3. Sumit Kumar Sharma
4. Raunak Singh Gill @ Hani
5. Deepak Kumar Saw
6. Abhinash Yadav @ Channu Petitioners

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Arun Kumar, Advocate
For the Opp. Party : Mr. Sudhir Kumar Mahto, A.P.P.

03/07.07.2020 Defect are ignored.

Heard Mr. Arun Kumar, learned counsel for the petitioners and Mr. Sudhir Kumar Mahto, learned A.P.P. for the State.

Petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Chaibasa Sadar P. S. Case No. 03 of 2020.

It has been alleged that the accused persons variously armed had assaulted the informant and when his brother came to save the informant he was also assaulted. Although learned counsel for the petitioners has stated that there is case and counter case as the petitioner no. 2 had also instituted a case being Sadar P. S. Case No. 04 of 2019 but it appears that the same is subsequent to the case instituted against the petitioners and in fact that the informant and his brother both had suffered injuries although simple in nature.

Regard being had to the nature of allegation levelled against the petitioners, I am not inclined to extend the privilege of anticipatory bail to the petitioners. The prayer for anticipatory bail of the petitioners is, hereby, rejected.

(Rongon Mukhopadhyay, J.)